

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO-2229
ANSWERED ON- 07/08/2025

Harassment cases in sports institutions

2229 Shri Sandosh Kumar P:

Will the Minister of Youth Affairs and Sports be pleased to state:

- (a) the State-wise list of sexual, physical, and mental harassment cases reported from the sports institutions in our country during the last five years;
- (b) the State-wise list of sexual, physical, and mental harassment cases in which the culprits were convicted and punished during the last five years;
- (c) whether Government is concerned about the increasing cases of harassment reported from the sports field;
- (d) if so, whether Government has any plan to initiate pragmatic measures to end the cases of harassment in the sports fields; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)

(a) & (b): Sports being a State subject, the Central Government does not maintain data in respect of all the Sports institutions in the country. However, in respect of Sports institutions under the aegis of the Ministry of Youth Affairs and Sports, the State-wise details of sexual, physical, and mental harassment cases reported during the last five years is given at Annexure.

(c) to (e): The Government constantly endeavours to prevent any incident of harassments in the field of Sports. Sports Education institutes under the aegis of the Ministry of Youth Affairs and Sports like Lakshmibai National Institute of Physical Education (LNIPE), National Sports University (NSU), Imphal, Manipur, Lakshmibai National College of Physical Education (LNCPE), Thiruvananthapuram and Netaji Subhash National Institute of Sports (NS-NIS), Patiala have constituted the Internal Complaints Committee (ICC) as per the provisions of the 'Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act, 2013'.

Further, Sports Authority of India (SAI) functioning under the Ministry of Youth Affairs and Sports has taken the following initiatives to redress the grievances, complaints including sexual, physical, and mental harassment complaints of the sportspersons:

- An internal complaints committee has been constituted and notified at SAI Head Office, New Delhi and at its Regional Centres. The complaints are dealt as per the Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act, 2013 and as per the Protection of Children from Sexual Offences Act (POCSO Act) 2012.
- Under the guidance of National Commission for Protection of Child Rights (NCPCR), guidelines have been prepared for the safety of children (Young Sportspersons) and the same have been notified to all the SAI Academic/ Regional Centres.
- Regular workshops are organized at Head Office and the Regional Centres to sensitize the officials about prevention of harassment from time to time.
- A toll-free number is functioning 24*7 as a Call Centre in SAI wherein, the athletes can lodge a complaint.

ANNEXURE**ANNEXURE REFERRED IN REPLY TO PART (A) & (B) OF RAJYA SABHA UNSTARRED QUESTION NO. 2229 FOR ANSWER ON 07.08.2025 REGARDING HARASSMENT CASES IN SPORTS INSTITUTIONS, ASKED BY SHRI SANDOSH KUMAR P, MEMBER OF PARLIAMENT.**

State-wise list of Sports Institutions where sexual, physical, and mental harassment cases have been reported during the last five years:

S. N.	State	Name of Centre/Institute	No. of Cases Registered	No. of Cases where Punishment is Imposed	No. of Cases Pending	No. of Cases Closed
1.	Manipur	National Sports University, Imphal	1	1	0	0
2.	Karnataka	SAI,RC Bengaluru	5	4	0	1
3.	Delhi	SAI HO	10	4	0	6
4.	Maharashtra	SAI,RC Mumbai	3	0	0	3
5.	Kerala	LNCPE, Thiruvananthapuram	4	1	2	1
6.	West Bengal	SAI, RC Kolkata	1	0	0	1
7.	Uttarakhand	SAI, STC (Lucknow)	1	1	0	0
8.	Odisha	SAI, STC (Kolkata)	1	0	1	0
9.	Rajasthan	SAI, STC (Gandhinagar)	2	0	1	1
10.	Haryana	SAI,SAI RC (Sonipat)	2	1	1	0
11.	Chhattisgarh	SAI, STC (Bhopal)	1	1	0	0
Total			31	13	5	13
